Statement

The main recommendations of the Tripartite Committee on Brick Kiln are as follows:

- (1) A comprehensive law should be enacted to cover Brick-kilns employing 5 or more persons. This Act would also cover the position of inter-state migrant workmen employed in this Industry and the question of wages, hour of work, health safety and welfare, leave, sickness, maternity benefits, retaining allowance and a system of comprehensive social security.
- (2) After the new legislation comes into the existence, the following laws should not be applicable to the Brickkiln industry:—
 - (i) Factories Act, 1948
 - (ii) Contract Labour (Regulation and Abolition) Act, 1970
 - (iii) Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979
 - (iv) Payment of Gratuity Act, 1972
 - (v) Employees Provident Funds and Miscellanous Provisions Act, 1952
 - (vi) Employees State Insurance Act 1948.
 - (vii) Payment of Bonus Act, 1965
 - (viii) Maternity Benefit Act, 1961.

Availability of Scrap in Bokaro Steel Plant

*210. SHRI INDRADEEP SINHA: SHRI SURAJ PRASAD:

Will the Minister of STEEL AND MINES be pleased to state:

- the Bokaro Steel Plant is 70 per cent as against the 30 per cent average;
- (b) whether it is a fact that such high percentage of scrap is due to collusion of the officers of the Bokaro Steel Plant;

- (c) whether it is a fact that the Bokaro Steel Plant sustains huge loss due to this malpractice; and
- (d) if so, what remedial steps Government propose to take in the matter?

THE MINISTER OF STEEL AND MINES (SHRI K.C. PANT): (a) No, Sir.

- (b) to (d) Do not arise.
- *211. [Transferred to the 9th December, 1985].

Procedure for Advertisement and publicity by the Nationalised Banks

- *212. DR. BAPU KALDATE: Will the Minister of FINANCE be pleased to state
- (a) whether it is a fact that Government had discontinued the practice of centralised advertisement and publicity by the nationalised banks;
- (b) whether Government have recently relaxed the procedure; and
- (c) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) Since March 1984, the publicity by banks either jointly or individually, was banned except for statutory or essential purposes.

(b) and (c) A partial relaxation from total ban on publicity has been granted for purposes of improving Customer services and disseminating information of interest to the public.